

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2756
ANSWERED ON TUESDAY THE 20th MARCH, 2018**

INVESTMENT UNDER CSR BY MNCs

QUESTION

2756. SHRI RIPUN BORA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government has any report on investment under Corporate Sector Responsibility (CSR) by the multi-national global institutions in the country;
- (b) if so, the details thereof with investments and spending of top 50 Multinational Corporations (MNCs) thereon; and
- (c) the details of the projects that have been carried by the MNCs for North Eastern States?

ANSWER

THE MINISTER OF STATE FOR LAW AND JUSTICE
AND CORPORATE AFFAIRS

(SHRI P. P. CHAUDHARY)

(a) to (c): No Sir. However, Section 135 of the Companies Act, 2013 ('the Act') mandates every company including Multi-national Companies (MNCs) having specified thresholds of turnover, or net worth, or net profit, to spend at least two percent of the average net profits earned during the three immediate preceding financial years on Corporate Social Responsibility (CSR) activities specified in the Schedule VII of the Act. As the filings made by the companies in MCA21 registry are not on the basis of company being an MNC, but on the basis of threshold limit, no specific data of CSR spending by the MNCs is separately maintained.
